# GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE PRODUCTION

#### LOK SABHA

## **UNSTARRED QUESTION NO. 2742**

TO BE ANSWERED ON 04th August, 2023

#### RECIPROCAL AGREEMENT

#### 2742. SHRI COSME FRANCISCO CAITANO SARDINHA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether there is a reciprocal agreement in existence or in negotiation to allow the repairs of Indian Ships in American Shipyards and if so, the details of provisions and objectives of this agreement;
- (b) the purported benefits of this agreement for the Indian shipbuilders; and
- (c) whether this agreement will allow long time basing for American Navy ships in Indian Shipyards and if so, the details thereof?

## ANSWER

# MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): There is no reciprocal agreement in existence or in negotiation to allow the repairs of Indian Ships in American Shipyards. However, a Master Shipyard Repair Agreement (MSRA) has been signed on 04<sup>th</sup> April, 2023 between Larsen & Toubro (L&T) Shipyard Kattupalli and the US for voyage repairs of US Navy vessels. MSRA with M/s Mazagon Docks Limited and M/s Goa Shipyard Limited is at an advanced stage. MSRA qualifies a shipyard to compete for carrying out ship repair projects for US Navy. The MSRA includes clauses on security, payments, liabilities etc. The agreement is reviewed every 5 years, or as required.
- (b): Undertaking repairs of these ships serves the commercial interest of Indian shipbuilders and will potentially lead to more such opportunities.
- (c): An American Navy ship shall be berthed in an Indian shipyard for the duration of its repair.

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